

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 688 of 2020

IN THE MATTER OF:

**Udayraj Patwardhan, Resolution Professional for
Ind-Barath Energy (Utkal) Ltd.**

...Appellant

Versus

Tata Capital Financial Services Ltd.

...Respondent

Present:

For Appellant: Mr, Abhijeet Sinha, Mr. Satendra K. Rai and Mr. Shashank Agarwal, Advocates.

For Respondent: Mr. Jayant Mehta, Ms. Vatsala Rai and Ms. Durga Manda, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Ms. Shardha Sachdev and Ms. Mehak Suri, Advocates.

O R D E R

(Through Virtual Mode)

03.09.2020: Replies have been filed by the Respondents. However, learned counsel for the Respondent No. 2 who has filed soft copy will file hard copy of the reply. Learned counsel for the Appellant seeks and is allowed one weeks' time to file rejoinder.

Post the appeal 'for admission (after notice)' on **28th September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc